

- (v) Gajinder Singh, hijacker should be set free.
- (vi) The licences of Jatha of Bhindrawale should be restored.
- (vii) Punjab Assembly should be dissolved.
- (viii) He should be paid Rs. 50 lakh in the shape of dollars in Canada.
- (ix) He should be allowed to give a talk on A.I.R.
- (x) The defectors in Haryana should be removed from the Ministry.
- (xi) In Patiala, persons found in possession of explosive materials should be arrested

The hijacker at the time of surrender wanted that he should not be handed over to the police but should be taken to Gurdwara or kept in judicial custody. However the hijacker has been taken into custody by the local police and is being interrogated. Delhi police have registered a case.

**(Interruptions)**

श्री हरिकेश बहादुर (गोरखपुर) : अध्यक्ष जी, बहुत ही खतरनाक विधेयक है जो बिहार में आया हुआ है।

**(व्यावधान)**

अध्यक्ष महोदय : आप आ कर बात करो न आप तो जबानी बात करने हो। आकर बात करो बात पता लगेगा।

**(व्यावधान)**

काम की बात कोई नहीं करता है, सिर्फ फिजूल की बात करते हो।

एक माननीय सदस्य : दो आदमी गोली से उड़ा दिए गये।

**(व्यावधान)**

अध्यक्ष महोदय मेरी समझ नहीं आता टाइम जाया करने का मतलब क्या है जब मैं तैयार बैठा हूँ आप से बात करने के लिये। आप बिल, बजह समय बरबाद कर रहे हैं।

**(व्यावधान)**

श्री रामबाबतार शास्त्री (पटना) : अध्यक्ष जी, बात करने की जरूरत क्या है, आप पूरे कम्पिटेंट हैं।

अध्यक्ष महोदय : आप आते क्यों नहीं चैम्बर में, वह आपका ही है, मेरा नहीं है। यहाँ कुछ नहीं हो सकता

**(Interruptions)**

MR. SPEAKER : I have not allowed you, Mr. Rajda.

श्री आर० एन० राकेश (बेल) : आप यह क्लिंग दे दीजिये किस चीज के लिय हम आपकी चैम्बर में आये और किस के लिये न आये

**(व्यावधान)**

अध्यक्ष महोदय : आप बैठिये, आपको कुछ पता तो है नहीं।

**(व्यावधान)**

SHRI RATANSINH RAJDA : Sir... \*\*

MR. SPEAKER : I am not allowing you. I am asking you to come and see me and explain the matter. This is what I want you to do. This cannot be done here.

12. 15 hrs.

**CRIMINAL LAW (AMENDMENT) BILL**

**Extension of time for presentation of Report of Joint Committee**

SHRI D. K. NAIKAR (DHARWAD NORTH) : I beg to move the following:—

"That this House do further extend up to the first day of the last week of the Winter Session, 1982, the time for presentation of the Report of the Joint Committee on the Bill further to amend the Indian Penal Code, the Code of Criminal Procedure, 1973 and the Indian Evidence Act, 1872."

**(Interruptions)**

\*Not recorded.

(व्यवधान)

अध्यक्ष महोदय : मैं इसी बात के लिये आपको बुलाना चाहता हूँ।

(व्यवधान)

SHRI RAM JETHMALANI (BOMBAY NORTH-WEST) : Sir, create some conditions for audibility.

एक माननीय सदस्य : आइटम 9 पर विरोध करने के लिये मैंने लिखा था।

अध्यक्ष महोदय : बारी आयेगी सब की, आप क्या कर रहे हैं ?

(व्यवधान)

अध्यक्ष महोदय : टर्न बाई टर्न आयेगी ?

(व्यवधान)

MR. SPEAKER : It is all right. Please sit down.

DR. VASANT KUMAR PANDIT (RAJGARH) : This is about the Sagar Vikas Project. We want a statement from the Minister.

अध्यक्ष महोदय : मि० पंडित, आप बैठ जाइये

(व्यवधान)

अध्यक्ष महोदय : मैंने आपको कल बोला था, लिखकर तो आपने दिया नहीं, मि० प्रेमी

(व्यवधान)\*\*

अध्यक्ष महोदय : आपको कोई मुनता है ?  
Nothing is going on record whatever he is saying.

(व्यवधान)\*\*

अध्यक्ष महोदय : मैंने आपसे अर्ज किया था आप लिखकर दीजिये।

(व्यवधान)

MR. SPEAKER : Nothing is going on record.

श्री रामबिलास पासवान (हाजीपुर) : एक मुझाव दे सकते हैं ? आप इन मामले को 377 में क्यों नहीं लेते हैं ? दो सिंडिकेट कास्टम की हत्या सिर्फ इसलिये की गई कि वह सिर्फ चौहान लिखते हैं।

MR. SPEAKER : I am not allowing anybody.

(व्यवधान)

अध्यक्ष महोदय : न यह सुनते, न आप सुनते। बिना वजह शोर करते हैं, इसका क्या कोई अर्थ निकलता है ?

मैंने कल बात कही थी, इनसे कहा था कि प्रेमी जं., यह बात लिखकर दीजिये, इसका पीछा करेंगे, मैं पीछा करूंगा, सब डटकर पीछा करेंगे।

एक माननीय सदस्य : इससे कुछ होगा नहीं।

अध्यक्ष महोदय : आप कर लीजिये, अगर कर सकते हैं, न आप करते हैं और न करने देते हैं।

(व्यवधान)\*\*

MR. SPEAKER : I can't handle this problem in this way.

(व्यवधान)\*\*

अध्यक्ष महोदय : कहा दे दिया ? कब भेजा आपने ?

(व्यवधान)\*\*

MR. SPEAKER : Nothing is going on record. I have not allowed them.

SHRI RATANSINGH RAJDA (BOMBAY-SOUTH) : Sir, I have given notice regarding atrocities in Agra colony on the Scheduled Caste people.

अध्यक्ष महोदय : कोई होगा देखेंगे। आप यहां मुझ से क्या करवाना चाहते हैं ?

You are an intelligent person. Why are you trying to do this ?

SHRI RATANSINGH RAJDA : Sir, I would only like to know whether the report has already been laid.

(Interruptions)

एक माननीय सदस्य : बोलिये क्या सुनु आपकी ?

(व्यवधान)\*\*

एक माननीय सदस्य : क्या आश्वासन दे रहे हैं ?

अध्यक्ष महोदय : कोई आश्वासन नहीं है।

(व्यवधान)\*\*

MR. SPEAKER : Nothing goes on record on, whatever they are saying.

(व्यवधान)

अध्यक्ष महोदय : मैं जानता हूँ, आप सिर्फ़ उनको मुनाने के लिये करते हैं, वह आपने कर लिया। आप मेरे पास आइये, मुझे बताइये, मैं आपसे सलाह करना चाहता हूँ। मैं आपकी बात करना चाहता हूँ, आप करना नहीं चाहते। आप मुनाना चाहते हैं, वह मुना लिया आपने।

That is all right.

श्री हरीश कुमार गंगवार (पोलीभोत) आपकी बातों, करोड़ों रुपये का गेहूँ सड़ गया चंडीगढ़ में।

अध्यक्ष महोदय : आप तीर तरीके से रखिये, यह कोई तरीका थोड़े ही है।

श्री हरीश कुमार गंगवार : और कौनसा तरीका है ?

अध्यक्ष महोदय : आपने कोई नोटिस दिया है ?

श्री हरीश कुमार गंगवार : एडवार्नमेंट मोशन वगैरा सब दिये हैं।

अध्यक्ष महोदय : ऐसे थोड़े ही होगा।

(व्यवधान)

अध्यक्ष महोदय : आप क्यों नहीं सदन का काम चलने देते ?

(व्यवधान)

MR. SPEAKER : You are not helping.

(Interruptions)

अध्यक्ष महोदय : आप क्यों नहीं सदन का काम चलने देते हैं ?

SHRI HARIKESH BAHADUR : Sir, you are not allowing important matters to be raised.

(Interruptions)

MR. SPEAKER : You are not helping it either way. This attitude is destructive. This is negative, absolutely negative.

श्री हरीश कुमार गंगवार : निगेटिव क्या है ?

MR. SPEAKER : मैंने कह दिया आप से। मैंने सुबह भी कहा था कि 'This is a serious matter and will discuss it.' और आप क्या कहलवाना चाहते हैं मुझसे ? I cannot divulge all of it here.

श्री हरीश कुमार गंगवार : इस पर कोई चर्चा तो होनी चाहिए।

MR. SPEAKER : How can I persuade a Member like this, who knows it, and goes to pursue? He knows that it is under my consideration. I know that I sympathize with him. He knows that I am as agitated as he is. But still he is trying to waste the time of the House. This is what he is doing.

SHRI HARISH KUMAR GANGWAR : I am not wasting the time of the House.

MR. SPEAKER : You are, practically, you are doing it. You are doing it practically. You are unwillingly doing it. I say that I sympathize with that subject, and I know its importance. And I told you this morning. Still you are pursuing it. What sort of collaboration is this? How will it help you?

SHRI INDRAJIT GUPTA (BASIRHAT) : Does your invitation still stand, or have you withdrawn it?

MR. SPEAKER : Which one ?

SHRI INDRAJIT GUPTA : The one asking people to come and meet you.

MR. SPEAKER : Why should I withdraw it ?

SHRI INDRAJIT GUPTA : Because you are angry, I am asking you.

MR. SPEAKER : No, Sir, I have been eagerly waiting.

SHRI INDRAJIT GUPTA : You are still waiting.

MR. SPEAKER : Yes, Sir.

(Interruptions)

MR. SPEAKER : I do not know why you should have wasted this much of time. You could have put it to proper use.

SHRI CHANDRAJIT YADAV (AZAMGARH) : Meanwhile I would request the Bihar Governor not to give the assent...

(Interruptions)

MR. SPEAKER : नहीं, यह मुझे अच्छा नहीं लगता। मैं तो तैयार हूँ। Why do you play all the time to the Press gallery? Why do you play and why do I play?

(Interruptions)

MR. SPEAKER : We should not do it; we should not.

श्री राम अवतार शास्त्री (पटना) : हम लोग इस मामले पर बहुत एजेंडेड हैं।

अध्यक्ष महोदय : एजेंडेड हैं तो कुछ कर के दिखलाइए।

SHRI CHANDRAJIT YADAV : On that Bill the Governor of Bihar himself is feeling the importance.

अध्यक्ष महोदय : यादव जी, मैं यही कहना चाहता हूँ कि कोई बात तो आ कर के करें, इस का कोई तरीका निकलेगा। जिस तरीके से कहते हैं उस तरीके से नहीं निकलेगा। I do not want my hon. Members to press it.

श्री राम बिलास पासवान : सेंट्रल गवर्नमेंट की भी कोई जवाबदेही है कि इस को रोकें। जनता पार्टी की सरकार थी तो उस समय इस को रोक गया था। इस समय सेंट्रल गवर्नमेंट ने क्यों नहीं रोका।

श्री मंगल राम प्रेमी (बिजौर) : यह पेपर में लिखा हुआ है।

(Interruptions)\*\*

MR. SPEAKER : Nothing is going on record. It is all irrelevant.

PROF. MADHU DANDAVATE (RAJAPUR) : This is a very sensitive issue. I want to make one suggestion with your permission. Since this is a very sensitive issue in which Valmiki had been shot dead, I would suggest that even under 377 if he makes an elaborate statement and the Minister replies, he will be satisfied.

MR. SPEAKER : Can you show me a rule under which I can allow this?

PROF. MADHU DANDAVATE : Rule 377 is your power. Nobody comes into the picture. I am only suggesting a way out by which time can be saved, no call attention, no discussion, but let him make a statement under 377 and let the Minister be directed to reply.

(Interruptions)

SHRI HARIKESH BAHADUR (GORAKHPUR) : It is a Central subject because it is a matter of urgent public importance.

(Interruptions)

MR. SPEAKER : Professor Sahib, even without 377 I allowed him the day before yesterday and also gave my assurance to him. What more will you desire? Even the day before yesterday—it was on record—I allowed him.

PROF. MADHU DANDAVATE : He can make a written detailed statement.

MR. SPEAKER : That was a detailed written statement. Whatever he had said, that was a detailed statement.

(Interruptions)

PROF. MADHU DANDAVATE : How do you envisage it along with that?

(Interruptions)

MR. SPEAKER : I allowed him the other day.

PROF. MADHU DANDAVATE : We again request you, all of us, to allow him under 377 tomorrow to make a statement and the Minister may make a statement. That will solve the problem.

(Interruptions)\*\*

(At this stage, Shri Mangal Ram Premi, Shri Jaipal Singh Kashyap and Shri R. N. Rakesh came and sat on the floor of the House near the Table)

(Interruptions)

PROF. MADHU DANDAVATE : The problem is very simple. Tomorrow if he gives a notice under 377 I think he should be allowed to make a statement. Then the hon. Minister may say whatever he wants to say.

(Interruptions)

अध्यक्ष महोदय : मैंने तो कल भी कस्टा दिया था और कल फिर 377 कस्टा दूंगा। अब और कितने जोर से बोलू ?

I will allow 377.

(Interruptions)

SHRI SATYASADHAN CHAKRABORTY (CALCUTTA-SOUTH) : Sir, are you allowing 377 ? O.K. Sir.

(Interruptions)

Then the Minister will reply ?

(Interruptions)

(Shri Mangal Ram Premi, Shri Jaipal Singh Kashyap and Shri R. N. Rakesh went back to their seats)

अध्यक्ष महोदय : गलत बात मत करिये।

THE MINISTER OF STATE OF THE MINISTRY OF SUPPLY AND REHABILITATION (SHRI BUTA SINGH) : One hon. Member had made certain allegations against the Minister. I hope, that has not gone on record.

MR. SPEAKER : Nothing has gone on record.

(Interruptions)

SHRI RAM JETHMALANI : Mr. Speaker, Sir, this important Committee of Parliament is seeking the fifth extension of time to make its report on a very important measure i.e. a Bill to amend the Penal Code, the Code of Criminal Procedure and some provisions of the Evidence Act. I do not wish to say anything that

will detract from the meticulous care with which the Committee has been going about its task ever since it has come into existence. I am prepared also to concede its desire to hear any individual, organisation or group which has anything to say on the subject, which the Committee is deliberating upon. And for that purpose, I even appreciate their perambulations all over the country. They are going to every part of the country and recording evidence on the spot. All this is good. It is inevitable that this Motion will have to be allowed and time given to them. While it is inevitable, I have some misgivings which I want to share with the House so that the Committee should now expedite its work and let this extension be the final extension.

This Bill was introduced because there was an agitation amongst the women of this country arising out of an undeserved acquittal in the case of a rape against an innocent young lady, who went to a police station and had been raped by a constable while at the police station itself. It was a shocking case and acquittal by the Supreme Court was equally shocking. But the blame was laid at the door of the law and it was said that the law required to be amended. I have always felt that the judgment of the Supreme Court, on facts, was wrong. But since it is decided that the law must take care of the situation, I think, it is imperative that the law must be brought into existence at the earliest possible opportunity. In the meantime, more than two years have passed but the atrocities on women have not abated. Every day some provocation or the other is being offered to the women of this country—dowry deaths, deaths arising out murders, deaths arising out of suicides and their social, economic and educational backwardness which do not enable them to stand on their feet. This callous disregard of the women and their interest and callous failure to bring them up on par with the male section of society, is causing lot of concern and disconcert amongst the women of this country and very rightly. Therefore, I suggest that this delay is now becoming completely self-defeating and its gives further cause

for women's agitation. I wish to ask in this House; if due to the defective nature of law, serious injustices committed against women are going unpunished, can we have a method by which we can retrospectively do justice? Since there is no method of giving retrospective justice, I appeal to this Committee now to make this the final extension and to come out with its proposal.

I wish to identify the main culprit in this delay. Situation according to the Report, according to the reasons which have been given by the Committee for extension, the main culprit is the Government itself. The Committee records that the Government has not been able to formulate the amendments to the Bill, as originally presented. This again is on par with what it has been doing; it continues to behave with callousness, it continues to give its demonstration of total incompetence, it continues to provide a wonderful precedent for everybody else to carry on the affairs of this country with lethargy, with dilly-dallying, which has become notorious feature in this country. Therefore, I appeal to this Government at this late stage to come out with their proposals, after making up their mind one way or the other.

So far as the Committee is concerned, I think it has heard enough. It is not necessary to go on repeatedly hearing all kinds of things from everybody. Today they should sit down and find out from the written submissions which anybody makes whether it is necessary to hold a hearing for that purpose. Let them come out with the report. Let the Committee understand the sense of this House that this is the last time we give them extension.

श्री रामावतार शास्त्री (पटना) : अध्यक्ष जी, यह संयुक्त समिति अपने गठन के समय से अभी तक किसी निर्णय पर नहीं पहुँच पायी है। किसी निर्णय पर पहुँचने के लिए दो साल का समय कम नहीं होता है और खास तौर से ऐसे महत्व के विषय को देखते हुए इस पर समिति को शिघ्रता से निर्णय लेने की आवश्यकता है। लेकिन अभी तक यह संभव नहीं हो सका है।

मैं भी इस विचार का हूँ कि इसकी मुख्य जवाबदेही सरकार की है क्योंकि इस वक्तव्य में लिखा हुआ है कि अभी सरकार से संशोधन प्राप्त होने हैं और उन पर विचार करना है। पता नहीं इस के लिए सरकार ने इतना वक्त क्यों लिया? इतने दिनों में सरकार अपने संशोधन या जो कुछ भी उसको कहना था वह सरकार भेज सकती थी। लेकिन ऐसा लगता है कि सरकार इस विधेयक के महत्व को नहीं देख रही है और यही वजह है कि वह सुन्नी के साथ बैठी हुई है और इस विधेयक पर अपने विचार संयुक्त समिति के सामने नहीं रख रही है।

मैंने इस पर अपना लिखित संशोधन भेजा है कि यदि समिति को और समय चाहिए तो वह दे दिया जाए लेकिन यह आखिरी बार बढ़ाया जाए। आगे किसी प्रकार से भी इनका समय बढ़ाने की जरूरत नहीं है ताकि इन महत्वपूर्ण मामले को जल्दी से निपटाया जा सके। नहीं तो बदमाश, असामाजिक तत्व खुले घूमने रहेंगे और गड़बड़ी करते रहेंगे। उनके साथ जल्दी से जल्दी डील करना है। मेरा संशोधन यही है कि इसके बाद उनको छोटे समय नहीं दिया जाए।

श्री हरीशकुमार गंगवार : : अध्यक्ष जी इस दण्ड विधि संशोधित विधेयक पर गठित संयुक्त समिति का समय बढ़ाया जाए, इसके बारे में मुझे कोई आपत्ति नहीं है क्योंकि बहुत कुछ इस के बारे में भाई जेठमलानी जी और शास्त्री जी कह चुके हैं, मैं उनको दोहराऊंगा नहीं। लेकिन यह बात सही है कि जिन कार्यों के लिए इस समिति का निर्माण किया गया था वे बहुत महत्वपूर्ण हैं और इसलिए इसको रिपोर्ट जल्दी आनी चाहिए। उसके बाद विश्वास का कांड हुआ और अलीगढ़ जिले में भी महिलाओं पर बलात्कार और अत्याचार हुए। उसके बाद से महिलाओं पर अत्याचारों की संख्या बढ़ी है। दिसम्बर में हम दो वर्ष पूरे कर लेंगे। अगर उस समय तक भी हम इस पर विचार करके इसको सही सही शैप न दे पाएं तो यह हमारे लिये दुर्भाग्यपूर्ण होगा।

श्रीमान यह बहुत जल्दी करने का, शिघ्रता करने का मामला है, क्योंकि कानून में जो कमियाँ

रह गयी है, उनके कारण अपराधियों को सजा नहीं हो पाती, वे छूट जाते हैं।

उस पर विचार करने के लिए कमेटी बनाई गई थी। मैं आपके माध्यम से यह कहना चाहूंगा जैसा कि कहा गया है कि आगे और एक्टेशन न दिया जाए। यह कमेटी पूरा कामकर ले और सरकार उसको भली प्रकार से सहयोग करे। सरकार के कारण अगर कमेटी का समय बढ़ाने की आवश्यकता पड़ती है तो यह अच्छी बात नहीं है। सरकार के ऊपर इसका दोषारोपण जात है।

इन शब्दों के साथ मैं अपनी बात समाप्त करता हूँ।

SHRI D. K. NAIKAR : Mr. Speaker, Sir, I have heard the arguments advanced by the hon. Members opposing the extension of time.

SHRI RAMAVATAR SHASTRI : We are not opposing, we are demanding that it should be the last extension.

SHRI D. K. NAIKAR : All right, perhaps they think that time is required so far as the submission of the Report is concerned.

Sir, it is not the intention of the Committee to get extension from time to time as they desire. Perhaps I am not wrong in expressing here that Mr. Jethmalani, the hon. Member of this House, appeared before the Committee and gave this views also on several aspects of the Bill. It is not a small Bill containing one or two provisions. It contains so many provisions, the consequences of which will have a great impact on the public. Therefore, the Committee has taken more care and deliberation and it was in a final stage and the Committee was finalising the Report. But at that time the Government came forward to bring an official amendment on the basis of the deliberations and the views expressed by Members. Then it was the voluntary act of the Committee that time was given to the hon. Member, that is, the Home Minister. Then you know, Sir, under the procedure what steps should

be taken by the hon. Minister and again different Departments have to process that and he has to bring it again. It is because of inevitable reasons and unavoidable circumstances that the Committee felt it reasonable to give time to the Home Ministry and it is unanimously decided in the Committee that the time may get extended.

Sir, I may submit before this hon. House that it is not one man's job. There are many stalwarts like Mr. Jethmalani in my Committee. They have got good reason to believe that the Committee requires more time for submission of the Report. I may tell you, Sir, that about this extension of time, even an Opposition Member like Jethmalani says that it should be final. (Interruptions). Sir, they have unanimously decided about the extension. They are also cooperating voluntarily in getting the extension.

(Interruptions)

MR. SPEAKER : He is a Member of this House.

SHRI D. K. NAIKAR : I am not referring to my Committee Members. But I only said, Members of the Opposition parties including Mr. Jethmalani's party are there. They have also agreed on the point of extension and it has also been decided that the extension of time should be final.

(Interruptions)

MR. SPEAKER : Hon. Members only want that you should not get more of extension, you should bring it after this.

SHRI D. K. NAIKAR : Who desires to get more extension? The Committee is very much feeling, and many women Members are also very much concerned about it. Therefore, we are not going to get the time voluntarily. Sir, if the circumstances are warranting such an extension, then only we may ask for extension. Otherwise we are not going to ask for it.

(Interruptions)

**SHRI ATAL BIHARI VAJPAYEE :**  
After hearing the Chairman of the Committee, we know why the Report is being delayed. (Interruptions). He has not given any assurance. No further extension—that is the sense of the House.

**भाचार्य भगवान देव (अजमेर) :** अध्यक्ष महोदय, समिति का सदस्य होने के नाते इन्होंने जो शंका खड़ी की है, यह अनुचित है।

**MR. SPEAKER :** He is an hon. Member of this House, but not a Member of the Committee.

**SHRI RAM JETHMALANI :** I cannot deal with the ignorance of this kind.

**MR. SPEAKER :** The question is :

"That this House do further extend up to the first day of the last week of the Winter Session, 1982, the time for presentation of the Report of the Joint Committee on the Bill further to amend the Indian Penal Code, the Code of Criminal Procedure, 1973, and the Indian Evidence Act, 1872."

The motion was adopted

**श्री रामावतार शास्त्री :** अध्यक्ष महोदय, मेरे संशोधन का क्या हुआ।

12.50 hrs.

**Business Advisory Committee**  
Thirty-Fourth Report

**THE MINISTER OF PARLIAMEN-  
TARY AFFAIRS AND WORKS AND  
HOUSING (SHRI BHISHMA NARAIN  
SINGH) :** Sir, I beg to move :

"That this House do agree with the Thirty-fourth Report of the Business Advisory Committee presented to the House on the 3rd August, 1982."

**SHRI RAM VILAS PASWAN (HAJI-  
PUR) :** I beg to move :

That in the Motion,

add at the end—

"subject to modification—

that Discussion on the Report of the Backward Classes Commission may be held under Rule 184 instead of under Rule 193"

मंडल कमिशन की रिपोर्ट बहुत महत्वपूर्ण रिपोर्ट है। इस पर सदन में काफी चर्चाएं चली हैं। इस रिपोर्ट के आधार पर देश की बहुत बड़ी संख्या में लोगों के भाग्य का फैसला होने वाला है। मेरा इतना ही संशोधन है कि 193 के तहत इस पर डिस-कसन न करवा कर आप 184 के तहत करवाएं। 193 के तहत आप जो डिसकसन करवाते हैं वह अल्पकालिक होता है। क्लज में कहा गया है अल्पकालीन चर्चा। मैं चाहता हूँ कि एक प्रस्ताव के रूप में सदन के सामने इसको रखा जाए। हिन्दुस्तान के 55 प्रतिशत लोगों के जीवन मरण का यह प्रश्न है। सरकार अपने आपको बचाने के लिए भाग भी सकती है। इसलिए डिसकसन इस पर प्रस्ताव के रूप में आपको करानी चाहिये। वह 184 के तहत होती है। नोटिस भी इसका हम लोगों ने दे रखा है। मंत्री महोदय कहेंगे कि बी ए सी ने फैसला यह किया है जिस में सभी दलों के लोग रहते हैं, मैं क्या करूँ। मैं उनके जवाब को समझता हूँ। मैं इतना ही उन से आग्रह करता हूँ कि पार्लिमेंटरी एफेयर्स के मिनिस्टर होने के नाते आप कृपया इसको बी ए सी में ले जाएँ और दुबारा इतको वहाँ पर रखें और 193 के बदले 184 के तहत इसको स्वीकृत करवाने का कष्ट करें। इस में आपको भी कोई दिक्कत नहीं है अध्यक्ष महोदय, और उनको भी कोई दिक्कत नहीं होनी चाहिए।

अध्यक्ष महोदय मुझे तो कभी दिक्कत नहीं होती है प्रो० अजित कुमार मेहता० (समस्तीपुर) 193 के बारे में नियम है अविलम्बनीय लोक महत्व के विषय पर अल्पकालीन चर्चा। सवाल उठता है कि यह अविलम्बनीय उस हिसाब से रहा नहीं क्योंकि मंडल कमिशन का प्रतिवेदन 1980 में ही समर्पित कर दिया गया था। आज तक उस पर कोई कार्रवाई नहीं हुई। आपने जो मैमोरेण्डम आफ एक्शन टेकन दिया उस में सिर्फ यही कहा कि स्टेट्स की राय मांगी गई है। मेरी मांग है कि इस पर विशद रूप में चर्चा होनी चाहिये और 193 के तहत नहीं